



2026:AHC:40433

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5077 of 2026

Nagendra Kumar And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ganesh Shankar Dubey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners.
2. In view of the order proposed to be passed, notices need not be issued to the private-respondents.
3. After some arguments, counsel for the petitioners confined his prayer only in respect of prayer no.(b) which reads as follows:-

(b). Issue a writ, order or direction in the nature of Mandamus commanding/directing the respondent No.2- Additional Commissioner (Judicial), Prayagraj Division, Prayagraj to decide the stay application filed by the petitioners (Annexure No.4 to the writ petition)..

4. Revision under Section 219 of the U.P. Land Revenue Act, 1901 was filed by the petitioners which is pending consideration before the Respondent No.2 which was numbered as Case No.2327 of 2025, Computerized Case No.C202502000002327. It is argued that stay application filed along-with the aforesaid revision is still pending consideration. Hence a prayer has been made to direct the Respondent No.2 namely Additional Commissioner (Judicial), Prayagraj Division, Prayagraj to pass appropriate order on the aforesaid application, expeditiously.

5. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** directing the Respondent No. 2 namely Additional Commissioner (Judicial), Prayagraj Division, Prayagraj before

whom the aforesaid stay application is pending to decide the same, expeditiously and preferably within a period of **six weeks** from the date of production of certified copy of this order and without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

February 23, 2026

Swati